



**The Bombay Registration of Marriages (Gujarat Extension and Amendment)
Act, 1963**

28 of 1963

**Keyword(s):
Marriages, Registration**

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Separate paging is given to this Part in order that it may be
 filed as a separate compilation

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and
 Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the
 President on the 23rd May 1963, is hereby published for general information.

AKBAR S. SARELA,
 Secretary to Government,
 Legal Department.

GUJARAT ACT NO. XXVIII OF 1963. *

[First published, after having received the assent of the President in the
Gujarat Government Gazette on 24th May 1963.]

An Act to extend the Bombay Registration of Marriages Act, 1953,
 to the rest of the State of Gujarat.

It is hereby enacted in the Fourteenth Year of the Republic of India as
 follows :—

1. (1) This Act may be called the Bombay Registration of Marriages (Gujarat
 Extension and Amendment) Act, 1963.

Short title
 and commence-
 ment.

(2) It shall come into force on such date as the State Government may, by
 notification in the *Official Gazette*, appoint.

2. In section 1 of the Bombay Registration of Marriages Act, 1953 (herein-
 after referred to as "the principal Act"),—

Amendment
 of section
 1 of Bom.
 V of 1954.

Bom.
 V of
 1954.

(i) for sub-section (2), the following shall be substituted, namely :—

"(2) It extends to the whole of the State of Gujarat."

(ii) to sub-section (3), the following proviso shall be inserted, namely :—

"Provided that in that part of the State to which this Act is extended by the Bombay Registration of Marriages (Gujarat Extension and Amendment) Act, 1963, this section shall come into force at once and the remaining provisions of this Act shall come into force in such areas and on such date as the State Government may, by like notification, appoint."

Gui.
XXVII
1963.

Amendment
of section
7 of Bom.
V of 1954.

3. In section 7 of the principal Act, for the words "the Bombay area of the State of Gujarat", the words "this State" shall be substituted.